

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 382/AT/2019

Subject : Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff for the 480 MW Wind Power Projects (Tranche-VII) connected to the Inter-State Transmission System and selected through Competitive Bidding Process as per the Guidelines issued by Ministry of Power on 8.12.2017.

Petitioner : Solar Energy Corporation of India Limited

Respondents : Ministry of New and Renewable Energy and others.

Date of hearing : 25.11.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Ms. Tanya Sareen, Advocate, SECI
Ms. Poorva Saigal, Advocate, SECI

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for adoption of tariff discovered by SECI in the transparent competitive bidding process in terms of the Guidelines notified by the Government of India, Ministry of Power in terms of Section 63 of the Electricity Act 2003. Learned counsel requested to issue notice to the Respondents.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately if not served already. The Respondents were directed to file their replies, by 9.12.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 16.12.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with.

4. The Petition shall be listed for hearing in due course for which separate notice shall be issued to the parties.

By order of the Commission
Sd/-
(T. D. Pant)
Deputy Chief (Law)